

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN

ORIGINAL APPLICATION NO. 1220/2024

IN THE MATTER OF:

YADRAM SINGH

APPLICANT

Versus

SEIAA UP & ORS

RESPONDENT(S)

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FILED THROUGH

Ankit Verma

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

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Email-ankit.scngtup@gmail.com

Date- 10.05.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN**

ORIGINAL APPLICATION NO. 1220/2024

IN THE MATTER OF:

YADRAM SINGH

APPLICANT

Versus

SEIAA UP & ORS

RESPONDENT(S)

**AFFIDAVIT OF DISTRICT MAGISTRATE SHAMLI IN
COMPLIANCE OF ORDER DATED 03.02.2025 PASSED BY
THIS HON'BLE TRIBUNAL**

NOTARY

NOTARY

The Respondent No.8 herein states as under:

MOST RESPECTFULLY SHOWETH:

I, Arvind Kumar Chauhan aged about 41 years, presently posted as District Magistrate - District Shamli, the deponent, do hereby solemnly state and affirm as under:-

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NOTARY

1. That I am the above-mentioned authorized officer of answering Respondent No. 08 and is duly competent to file the present affidavit. That the Deponent is well

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R./L.T.I. Signature of Deponent

NOTARY

conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

NOTARY

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

NOTARY

3. That the Deponent is posted as District Magistrate-Shamli, since 15.09.2024 and is swearing this affidavit in his official capacity.

NOTARY

4. That this Hon'ble Tribunal vide its order dated 03.02.2025 was pleased to issue the directions.

NOTARY



NOTARY

A copy of the order dated 03.02.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1.**

NOTARY

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R./L.T.I. Signature of Deponent

NOTARY

5. That the present response is being filed in respectful compliance of the order dated 03.02.2025 passed by this Hon'ble Tribunal, in this present Original Application.

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NOTARY

6. That the present Original Application has been filed by the Applicant herein praying for following reliefs: -

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a. To set aside, quash and declare the approvals in 828th Meeting of SEIAA dated 01.08.2024 as being against law; and/or

NOTARY

b. To restrain the Respondent no. 1 & 2 from further granting such approvals without any existing valid DSR

and Replenishment Report ;

NOTARY

c. Pass any other orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case."



NOTARY

7. That at the outset it is submitted that the aforesaid Original Application filed by the applicant seeking quashing of the approvals granted by SEIAA UP dated 01.08.2024, to the DSR of Districts Banda, Basti and

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R.J.L.T.I. Signature of Deponent

NOTARY

Shamli is predicated upon baseless, misleading and erroneous assertions. The Original Application filed by the Applicant is devoid of merit, not maintainable in law, thus liable to be dismissed.

NOTARY

8. That the OA has been filed alleging that the DSRs which have been approved are incomplete because there has been no proper replenishment study. The very basis of the said averments/allegations is another averment that SEAC and SEIAA have given conditional approvals to the DSRs. The OA terms the approvals conditional on the fact that in the minutes of 828th meeting, SEIAA has laid down a condition, which is reproduced hereunder:

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"Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

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The District shall prepare a schedule for conducting replenishment study annually. This study should be

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R.J.L.T.I. Signature of Deponent

NOTARY

done by a reputed Central or State Govt. Institute and should be uploaded on the websites of District, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place."

NOTARY



9. That it is submitted that the very basis of the instant Original Application is only interpretative and not at all factual. It is a fact that replenishment study has been done for preparing the DSRs of three districts according to **APPENDIX X** of the notifications dated 15.01.2016 and 25.07.2018- and the Enforcement and Monitoring Guidelines for Sand mining, 2020 ('EMGSM-2020') **Annexure I to VIII.**

NOTARY

10. Appendix X of the 15.01.2016 and 25.07.2018 notification emphasizes the importance of DSR. It states that the main objectives of the District Survey Report are to ensure:

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R./L.T.i. Signature of Deponent

- i. Identification of areas of aggradations or deposition where mining can be allowed; NOTARY
- ii. identification of areas of erosion
- iii. proximity to infrastructural structures and installations where mining should be prohibited NOTARY
- iv. calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.



The achievement of the abovementioned objectives is the primary role that the DSR must serve, as a guiding reference document, in the process to grant the Environmental Clearances for minor minerals.

NOTARY

11. Further, in the EMGSM-2020, point 4.1 & 4.1.1 provide for preparation of DSR. It interalia state that the format of the DSR should be in conformity with the format given in Annexure I to Annexure VII of the EMGSM-2020.

These annexures are:

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Annexure -I: Details of Sand/M-Sand sources

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R.A.T. Signature of Deponent

Annexure-II: List of Potential Mining Leases (existing & proposed)

Annexure-III: Cluster and Contiguous Cluster details

Annexure-IV: Transportation Routes for individual leases and lease in Cluster

Annexure-V: Final list of Potential Mining Leases (existing & proposed)

Annexure-VI: Final list of Cluster and Contiguous Cluster

Annexure-VII: Final Transportation Routes for individual leases and lease in Cluster

Annexure-VIII: Identification of New Mining Lease areas in the District

Thus, DSR should essentially fulfil the 4 objectives which have been mentioned above and at the same time should confirm, in format and content thereof, with the tables given in Annexure-I to Annexure-VIII.

13. That it is reiterated that this set of data are interdependent and can only be analysed and presented in

R./E.T.I. Signature of Deponent

NOTARY

the DSR after necessarily conducting survey of the following:

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- i. Adequate mineral volume availability.
- ii. Distance of the lease from different infrastructural features.
- iii. **Resource estimation /replenishment potential.**
- iv. The probability or possibility of cluster formation.

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Furthermore, point 5.0 of the EMGSM-2020 provides for replenishment study and 5.1 and 5.2 provides for Generic Structure of Replenishment Study and

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Methodology for Replenishment Study respectively. In 5.2 it interalia states that a "*simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of replenished material.*" Thus, it must be noted that pre-monsoon and post-monsoon are the preferred study period, which implies that they are not the mandatory study period.

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R.J.L.T.I. Signature of Deponent

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15. That the above mentioned relevant parts of notifications and ESGSM-2020 clearly implies that each lease being proposed for mineral extraction in the DSR should be tested and illustrated accordingly in the DSR to achieve the said objectives and to confirm the given format.

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16. In this background, it is submitted that the DSRs approved by SEIAA for the District of Basti, Banda and Shamli which are subject matter of the instant Original Application, are in conformity with the notifications dated 15.01.2016 and 25.07.2018 as well are in conformity with the EMGSM-2020 and provide the data as required in the Annexures to EMGSM-2020.

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NOTARY

17. That the aforesaid DSRs have been prepared after conducting proper Replenishment Study. This kind of exercise and details can only be one after conducting proper resource estimation/replenishment study. Further, even the cluster leases and contiguous clusters can be identified only after analyzing and identifying areas of

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R. M. T. J. Signature of Applicant

NOTARY

aggradations or deposition and that of erosions which in turn necessitates proper resource estimation/replenishment study.

NOTARY

18. That the Hon'ble Supreme Court vide its judgment dated 10.11.2021 in *Pawan Kumar*, modified the procedure for preparation of DSR and directed the same be prepared by a Sub-Divisional Committee.

10/11/2021

19. That in compliance with the Enforcement & Monitoring Guidelines for Sand Mining-2020, the Sustainable Sand Mining Management Guidelines 2016, and the notifications issued on 15.01.2016 and 25.07.2018 by MoEF& CC, as well as the order passed by the Hon'ble Supreme Court, a Sub-Divisional Committee (SDC) was constituted by the then District Magistrate Shamli on 15.02.2024 to conduct Replenishment Study for preparation of DSR. A copy of formation of the Sub Divisional Committee is annexed herewith and marked as

Annexure R-2.

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R./L.T.I. Signature of Deponent

20. That the Sub-Divisional Committee includes the following members: Additional District Magistrate (Revenue/Administration) of Shamli, Sub-Divisional Magistrate, DFO from the Forest Department, Executive Engineer from the Irrigation Department, Regional Officer from the Pollution Control Department, and Mining Officer from the Mining Department, Shamli.

NOTARY

21. That the updated DSR which was duly prepared by the Sub Divisional Committee was forwarded on 10.06.2024 to SEAC and Principal Secretary Geology and Mining and Director, Geology and Mining Department State of UP.

NOTARY

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22. That in the year 2022, a total 07 mining areas in District Shamli was subjected to Replenishment Study. In year 2023 and 2024 the study was again conducted for all mining areas. The replenishment volumes recorded in the reports for year 2022, 2023 and 2024 vary from each other, the details of which are as follows: -

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R.L.T.I. Signature of Dependent

S. No.	Area Description	Replenishment Study of 2022 (in Cubic Meters)	Replenishment Study of 2023 (in Cubic Meters)	Replenishment Study of 2024 (in Cubic Meters)
1.	Village- Mandawar Tehsil- Kairana Gata No. 624MA, 622MA, (Khand no.4)	190500.8	-	325025
2.	Village- Mandawar Tehsil- Kairana Gata No. 624MA, 622MA, (Khand no.3)	167845	-	311318
3.	Village- Naglarai Ahatmal Tehsil- Kairana Gata No. 20,57,58,59,61m, 67m, 68, 69, 70,71, 72,73kh, 82m, 83, 84, 314m, 86, 87, 88, 306, 310, 311, 312m, 313m, 317m, 321m, 322/39	379747	362237	563205
4.	Village- Bidauli, Tehsil- Unn Gata No. 228	162459	313174	388652
5.	Village Ishopur Khurgan-02 Gata No. 671, 674	72126	-	-
6.	Village Ishopur Khurgan-01 Gata No. 553, 554	27059	-	-
7.	Village Nai Nagla Manglora Jadid Tehsil Unn Gata No. 108/1	-	-	-
8.	Village Kalri Tehsil Kairana Gata No. 202, 203, 201	-	-	-

NOTARY

23. That the committee constituted by the Government examined the District Survey Report (DSR) for 08 mining

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R.J.L.T. Signature of Notary

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areas of District Shamli. The report has been found to be in accordance with the Standard Operating Procedure (SOP) dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016, and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently submitted to the Directorate vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.

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That the agenda discussed, as per the minutes of the aforesaid meeting dated 02.02.2024, is as follows: ~~NOTARY~~

- a. A detailed Standard Operating Procedure (SOP) for the preparation and modification of the DSR for Sand Mining, River Bed Material (RBM), and in-situ rocks was discussed and duly formulated. ~~NOTARY~~

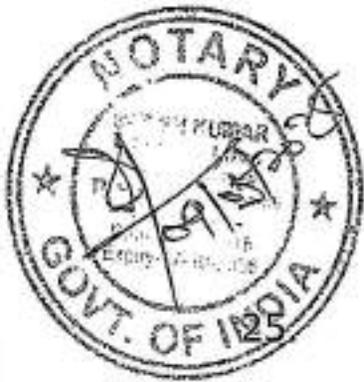
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R./L.T. Signature of Deponent

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b. It was resolved that the Secretariat shall forward the approved SOP for the preparation and modification of the DSR for Sand Mining, RBM, and in-situ rocks to the Directorate of Geology & Mining (DGM) to ensure its effective implementation across the respective districts.

c. It was further resolved that all DSRs received by SEIAA/SEAC shall be forwarded to the DGM by the Member Secretary/Nodal Officer, SEAC, for their comments and suggestions.



NOTARY

That a bare perusal of the above mentioned Standard Operating Procedure (SOP) it is imperative to note that the Standard Operating Procedure (SOP) issued by SEIAA does not mandate inclusion of the whole Replenishment Study done as a part of the District Survey Report (DSR).

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26. That in compliance with the directives issued by this Hon'ble Tribunal, replenishment study for District Shamli was conducted and duly completed by CMPDIL in the year 2022. Furthermore, in adherence to the conditions

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R.J.L.T.I. Signature of Deponent

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stipulated in the Environmental Clearance (EC) granted by SEIAA, the replenishment study for all active mining areas was successfully conducted and completed in the year 2024.

NOTARY

27. That for carrying out replenishment study of minor minerals available in District Shamli for pre- and post-monsoon season in years 2023 and 2024 technical assistance was sought from ENV Development Assistance System (India) Pvt Ltd C-363 Indiranagar Lucknow and the Sub Divisional Committee was part of the process at every step and the study was done under the aegis of the SDC. A copy of first page of the Replenishment Study for year 2022, 2023 and 2024 with DSR is annexed herewith and marked as the **Annexure R-3 (Colly)**

NOTARY

28. That a comprehensive Replenishment Study for District- Shamli, for the year 2024 was uploaded on the NIC website (www.shamli.nic.in) on 06.03.2025 The Replenishment Study Report and DSR was submitted by the District Administration Shamli to State Environment

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R.J.L.T.A. Signature of Deponent

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Impact Assessment Authority, U.P. (SEIAA) on
06.03.2025 A copy of letter dated 06.03.2025 is annexed
herewith and marked as **Annexure R-4**

NOTARY

29. That the District Survey Report (DSR), prepared by
the Sub-Divisional Committee (SDC), was duly uploaded
on the official portal of District Shamli for a period of 30
days to invite public objections and suggestions. However,
during the aforesaid period, no objection and suggestion
were received.

NOTARY

That to examine the proposals received from Districts
regarding modifications or incorporations in the District
Survey Reports, an interdepartmental committee was also
constituted at the Directorate level. This committee
comprised of officials from the Revenue Department,
Environment Department, Forest Department, Irrigation
Department, and Mining Departments of the State
Government.

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31. That it is submitted that the mining of the entire total
geological reserve available in any allotted area cannot be

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R./I. T. Signature of Deponent

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permitted. Furthermore, it is also informed that, following the Replenishment Study (2022) conducted in the allotted areas after the year 2021, and due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed significantly. Nevertheless, the department has ensured that the Replenishment Study is conducted by the Sub-Divisional Committee every year.

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32. That furthermore, the committee has thoroughly reevaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance with sustainable mining practices and adherence to environmental conservation norms. Special attention has been given to the replenishment capacity of sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

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33. That it is imperative to note that prior to the commencement of any mining operations, the allotment of

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R./L.T.i. Signature of Deponent

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a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

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34. That the District Survey Report (DSR) of Shamli has been duly approved, by SEIAA, UP which is in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).



NOTARY

35. That the District Survey Report (DSR) 2024 for Shamli has been meticulously prepared by the competent authority through a duly authorized committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Shamli is in strict conformity with the provisions of the Sustainable Sand Mining Management

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R.H.T.I. Signature of Deponent

Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.

36. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and khasra maps, ensuring accuracy and compliance. Accordingly, the verified geo-coordinates of all designated mining areas have been duly incorporated into the DSR.

37. That the mineral development is a continuous and dynamic process, the data collected in the year 2022 was utilized for further assessment. In addition, comprehensive field visits of riverbeds were conducted in 2023 and 2024, during which replenishment was observed

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R./L.T.I. Signature of Deponent

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in certain areas. The mineral potential of these replenished areas was duly evaluated and incorporated into the revised District Survey Report (DSR) 2024^{revised}

NOTARY

38. That in compliance with the requirement for conducting Replenishment Studies in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016) and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) on an annual basis, the Secretary, Mining, State of Uttar Pradesh, issued a detailed procedure for the same through an office order dated 17.05.2023. A copy of the office order dated 17.05.2023 is herewith being annexed as

NOTARY

AnnexureR-5.

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39. That in District - Shamli, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining season. Accordingly, the status of operative leases that have

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R.H.T.J. Signature of Deponent

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completed the replenishment process is duly recorded and monitored.

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40. That furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Shamli was conducted and completed. The geo-coordinates of all mining areas have been explicitly recorded in the DSR

NOTARY

41. That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Shamli shall ensure that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

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42. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF, with respect to sand mining activities.

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DEPONENT

R.F.T. Signature of Deponent

VERIFICATION

NOTARY

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Verified at Tehsil Compound, on 09.05.2025.. that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

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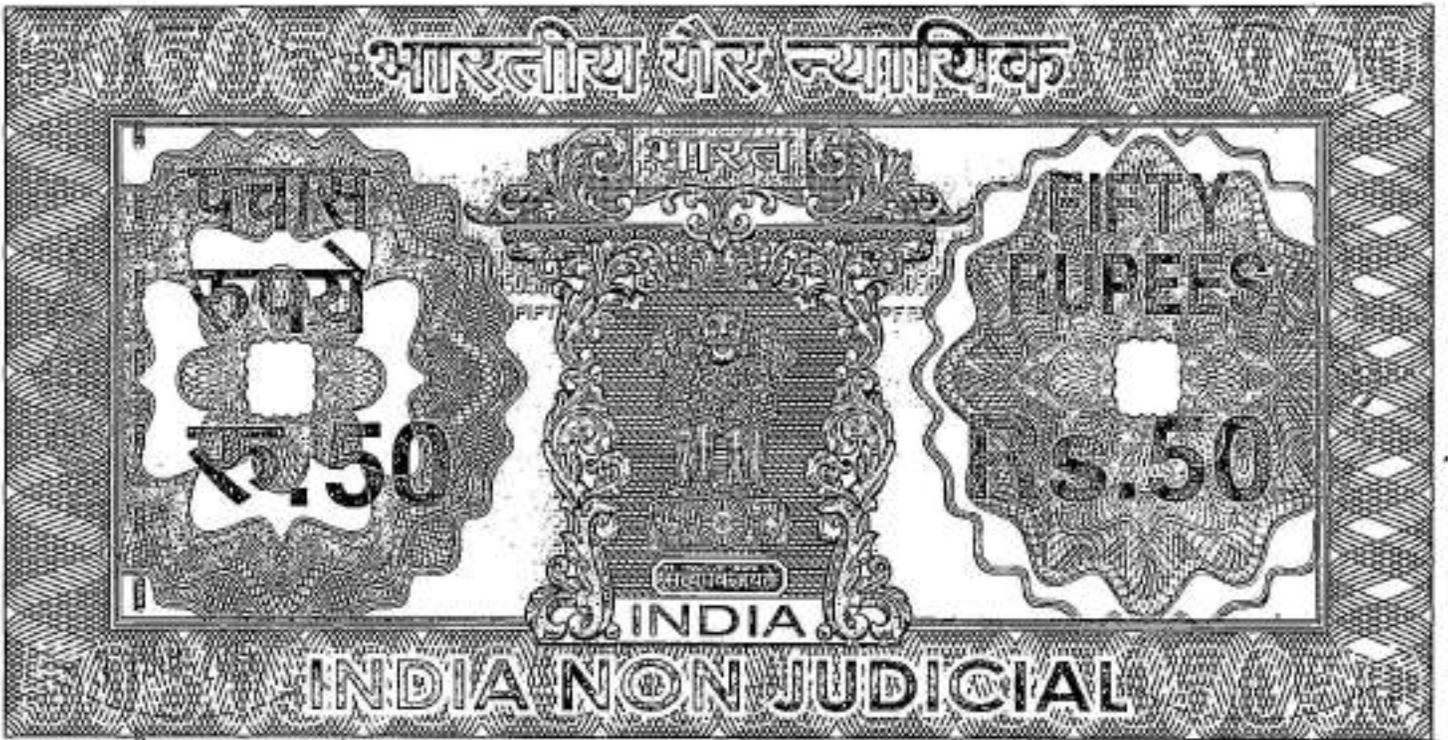
DEPONENT

R./L.T.I. Signature of Deponent



ADTESTED
09/05/2025
SATISH KUMAR MITTHALIA
NOTARY/ADVOCATE
Teh. Sharnli, Distt. Shamli

[Handwritten Signature]
मे घोषणा यन्ति हू कि मे शपथकरा क
भली अकार से बलभता हू और शपथकरता
मे मंगे क... करके जे नूठा लेगावने



उत्तर प्रदेश UTTAR PRADESH

CM 762810



ATTESTED
 09/05/25
 SATISH KUMAR MITTAL
 NOTARY/ADVOCATE
 Teh. Shami, Distt. Shami


 R.L.T.I. Signature of Deponent

वे साक्ष्य करते हैं कि वे शपथकता का
 मर्त्यो अवसर से जागतक हैं और शपथकता
 के-धेके समकाल अवसर व अंगुठा लगाया है



भारतीय विशिष्ट पहचान प्राधिकरण
 भारत सरकार
 Unique Identification Authority of India
 Government of India

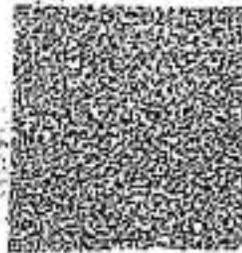
जन्म क्रम / Enrollment No. : 2706/10469/02333

To
 ARVIND KUMAR CHAUHAN
 अरविन्द कुमार चौहान
 SU 30 TECH FLT
 AIR FORCE STATION TEZPUR
 Goralmai (Niz)
 Shaloniari, Chariduar, Bontpur,
 Assam - 784104
 9455272625

21/02/2014

81592023


 KA815920231FH



आपका आधार क्रमांक / Your Aadhaar No. :

मेरा आधार, मेरी पहचान



भारत सरकार
 Government of India



अरविन्द कुमार चौहान
 ARVIND KUMAR CHAUHAN
 जन्म तिथि / DOB: 19071983
 पुरुष / Male



मेरा आधार, मेरी पहचान

Q

Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1220/2024

Yadram Singh

Applicant

Versus

SEIAA, UP & Ors.

Respondent(s)

Date of hearing: 03.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Aaditya Thorat, Adv. for Applicant (Through VC)

Respondent: Mr. Ankit Verma, Adv. for the State of UP
Ms. Priyanka Swami, Adv. for SEIAA, UP
Ms. Suhasini Sen & Ms. Surbhi, Advs. for MoEF & CC

ORDER

1. In this original application the Tribunal is considering the grievance that DSR for District Banda, Basti and Shamli have been approved without conducting any replenishment study. This specific issue was noted by the Tribunal in order dated 14.10.2024 while issuing notice to the Respondents.

2. Respondent No.1-SEIAA, UP has filed the reply, but it has not clearly disclosed in that reply if, prior to the preparation of the DSR for the concerned three Districts replenishment study was done. It is unfortunate that SEIAA, UP could not understand the issue involved in the matter and has not responded to the pointed issue raised by the Applicant and mentioned in the order dated 14.10.2024. Learned Counsel appearing for the SEIAA, UP has sought time to file a further better reply affidavit within four weeks.

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R./L.T.I. Signature of Deponent



3. A letter has also been circulated by the Respondent No. 5 seeking adjournment for filing the reply. Prayer is allowed.
4. Learned Counsel for the Applicant seeks permission to implead the District Magistrates of District Banda, Basti and Shamli. The prayer is allowed. He is permitted to make necessary corrections in the cause title of OA, serve the newly added Respondents and file affidavit of service at least one week before the next date of hearing. He also seeks time to file the additional document. The prayer is allowed.
5. List on 13.05.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 03, 2025
Original Application No. 1220/2024
A..



A handwritten signature in black ink, appearing to be the initials 'R.T.I.'.

R./I. T.I. Signature of Deponent

कार्यालय जिलाधिकारी (खनन अनुभाग) शामली।

संख्या:- 6205/ख0वि0-2023,

दिनांक 15-02-2024

:- आदेश :-

सचिव, उ0प्र0 शासन, भूतत्व एवं खनिकर्म अनुभाग, लखनऊ के पत्र सं0 1659/86-2023 दिनांक 17-05-2023 के निर्देशानुसार जिला सर्वेक्षण रिपोर्ट में Updation/Modification तथा Replenishment Study के परीक्षण हेतु अधोहस्ताक्षरी के आदेश दिनांक 07-07-2023 के क्रम में कार्यालय ज्ञाप दिनांक 20-07-2023 के द्वारा जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में निम्न समिति का गठन किया गया था।

- | | |
|---|----------------|
| 1- अपर जिलाधिकारी/प्रभारी अधिकारी (खनिज) | - अध्यक्ष |
| 2- अधिशासी अभियन्ता, सिंचाई विभाग, मुजफ्फरनगर | - सदस्य |
| 3- प्रभागीय वनाधिकारी, शामली | - सदस्य |
| 4- उपजिलाधिकारी, कैराना/ऊन | - सदस्य |
| 5- खान अधिकारी/खान निरीक्षक, शामली | - संयोजक सदस्य |

अतः दिनांक 20-07-2023 में गठित उपरोक्त समिति में SEIAA एवं SEAC की संयुक्त बैठक दिनांक 02-02-2024 में लिये गये निर्णय के क्रम में क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को सदस्य के रूप में सम्मिलित करते हुये निर्देशित किया जाता है कि SEAC द्वारा परीक्षण कर SEIAA से अनुमोदित कराये गये Standard Operating Procedure (SOP) का शतप्रतिशत अनुपालन सुनिश्चित किया जाये।

RL S/L
15-02-24
(रविन्द्र सिंह)
जिलाधिकारी,
शामली।
RL S/L

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित की सेवा में सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

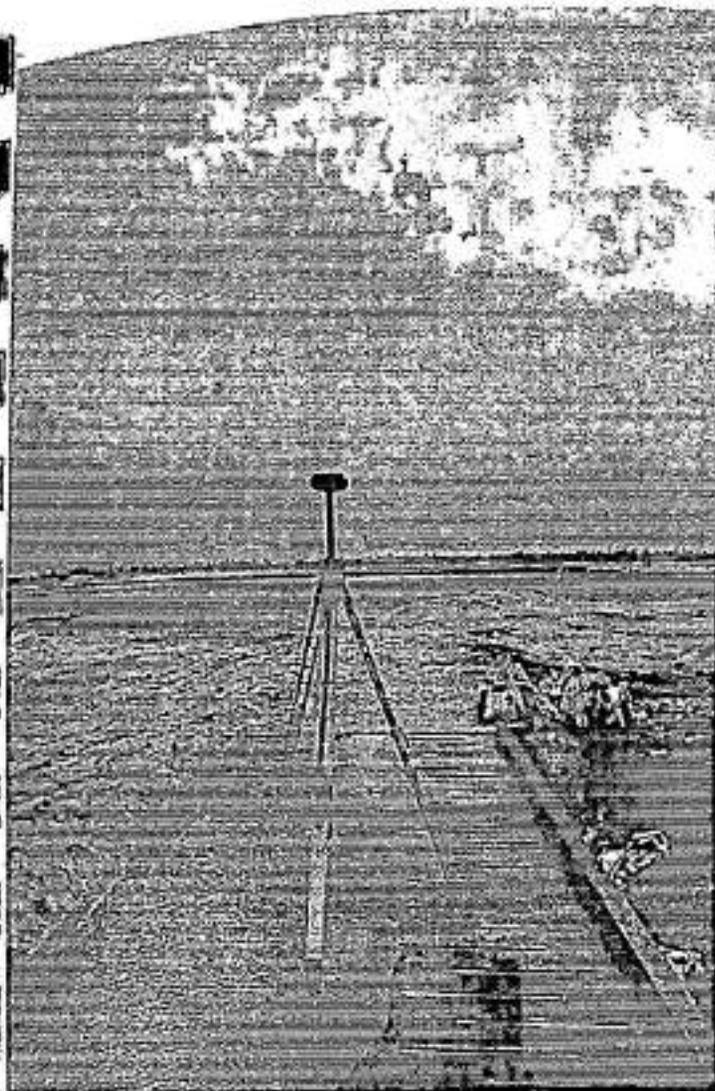
- 1- प्रमुख सचिव, उ0प्र0 शासन, भूतत्व एवं खनिकर्म अनुभाग, लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
- 3- क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर।
- 4- उक्त समिति को अनुपालनार्थ प्रेषित।



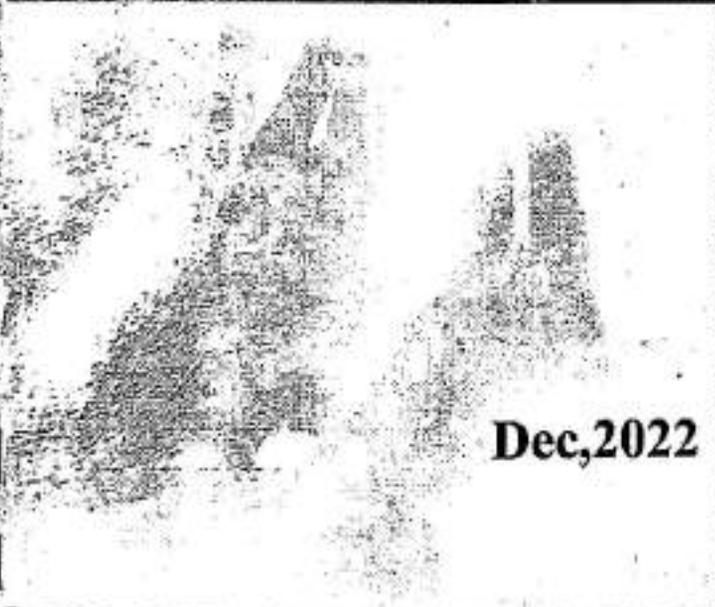
RL

RL S/L
जिलाधिकारी,
शामली।
RL S/L

R.H.T.I. Signature of Deponent



Scientific Sand Replenishment Study-Shamli



Dec,2022

Prepared by
Central Mine Planning & Design Institute Limited



A handwritten signature in black ink, appearing to be a stylized letter 'R' followed by some other characters.

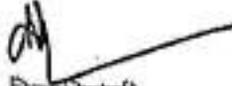
R.J.L.T.I. Signature of Deponent

1343

रजिस्ट्रार कोर्ट कार्यालय 05/11/2023

To,

Hon'ble District Magistrate,
District Shamli,
Uttar Pradesh


शुद्धे जिलाधिकारी
शामली

SUBJECT -Submission of Post-Monsoon-2023 Replenishment Study Report.

Lease Reference -Sand Mining at Gata No. 228, Village- Bidauli, Tehsil-Unn, District- Shamli, U.P.,M/s Shakumbari Mines, Lease Area- 20.469 Ha.

Hon'ble Sir,

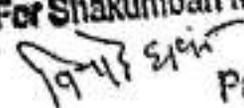
This is in reference to the above mentioned subject and lease reference.

In this regard, as per Government Order ref. no. 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining and letter issued by district we are herewith submitting Post-Monsoon-2023 Replenishment Study Report for your kind perusal and evaluation.

Thanking You,

Shakumbari Mines

H/12 Numalsh Camp
Saharanpur - 247001

For Shakumbari Mines

Partner

For - M/s Shakumbari Mines, H 12 ,Keshow Nagar,
Numalsh Camp, Saharanpur, U.P.
Vinod Dhawan



कलेक्टर
शामली
आफ साहित्य संख्या 50 आरओ के
पर्यांक. 139 जिला
दिनांक 09-11-23



R./L.T.I. Signature of Deponent

अपर जिलाधिकारी (वि०/रा०) शामली की अध्यक्षता में दिनांक 06-06-2024 को
Sub-Divisional Committee (SDC) के बैठक की कार्यवृत्त

- | | |
|--|----------------|
| 1- अपर जिलाधिकारी/प्रभारी अधिकारी (खनिज) | - अध्यक्ष |
| 2- अधिशासी अभियन्ता, सिंचाई विभाग, मुजफ्फरनगर | - सदस्य |
| 3- प्रभागीय वनाधिकारी, शामली | - सदस्य |
| 4- उपजिलाधिकारी, कैराना/ऊन | - सदस्य |
| 5- क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर | - सदस्य |
| 6- खान अधिकारी/खान निरीक्षक, शामली | - संयोजक सदस्य |

सर्वप्रथम Sub-Divisional Committee (SDC) के सदस्य सचिव द्वारा उपस्थित सदस्यों एवं मा० अध्यक्ष महोदय का स्वागत करते हुये अवगत कराया गया कि पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना दिनांक 15.01.2016, Sustainable Sand Mining Management Guidelines 2016 तथा Enforcement and Monitoring Guidelines for sand Mining 2020 के अनुसार जनपद के उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका प्रत्येक 05 वर्ष पर Updation/Modification किया जाना है।

तत्क्रम में जनपद शामली के जिला सर्वेक्षण रिपोर्ट में विद्यमान क्षेत्र एवं नये क्षेत्रों के Updation हेतु Study Report तैयार करने के लिये मैसर्स ENV Developmental Assistance System (India) Pvt. Ltd नामित किया गया है, जिसके द्वारा जनपद शामली में रिक्त/उपलब्ध खनन क्षेत्रों/नये क्षेत्रों पर/क्षेत्रों में संशोधन का कार्य करते हुए नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट तैयार कर प्रस्तुत किया गया है।

सदस्य/सचिव द्वारा ड्राफ्ट जिला सर्वेक्षण रिपोर्ट की प्रतियों को अभिलेखीय परीक्षण हेतु समिति के समक्ष प्रस्तुत किया गया। साथ ही अवगत कराया गया कि जनपद शामली में बालू खनन के विद्यमान क्षेत्रों के साथ-साथ नये खनन रिक्त क्षेत्रों का सर्वेक्षण किया गया, जिसके उपरान्त नियमानुसार निर्गत Standard Operating Procedure (SOP) में दिये गये निर्देशानुसार नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट तैयार किया गया है। डा० रितु पाण्डेय, प्रतिनिधि मैसर्स ENV Developmental Assistance System (India) Pvt. Ltd. द्वारा जिला सर्वेक्षण रिपोर्ट का प्रस्तुतीकरण किया गया। अधिशासी अभियन्ता, ड्रेनेज खण्ड, शामली (मुजफ्फरनगर) द्वारा अवगत कराया गया कि उपखनिज परिवहन करने वाले वाहनों द्वारा सिंचाई विभाग द्वारा निर्मित यमुना मार्जिनल (कुल लम्बाई 52.730 कि०मी०) तटबंध के अतिरिक्त वैकल्पिक मार्ग का उपयोग किया जाय।

जिस सम्बन्ध में Sub Divisional Committee (SDC) की पूर्व बैठक दिनांक 01-05-2024 को उक्त ड्राफ्ट का परीक्षण/अध्ययन किया गया, जिसके उपरान्त ड्राफ्ट रिपोर्ट को गठित समिति द्वारा अनुमोदन कर उक्त अनुमोदन ड्राफ्ट प्रारूप की प्रति को सर्वसाधारण से टिप्पणी/आपत्ति प्राप्त किये जाने हेतु जनपद शामली की पब्लिक डोमेन <https://shamli.nic.in> पर 30 दिन हेतु अपलोड किया गया तथा कार्यालय अपर जिलाधिकारी (वि०/रा०) एवं खनिज कार्यालय के नोटिस बोर्ड पर चस्पा कराने के साथ ही न्यूनतम दो राष्ट्रीय समाचार पत्रों में प्रकाशित कराते हुये नियमानुसार सुझाव/आपत्ति मांगी गयी थी।

क्रमश.....2

R./L.T./I. Signature of Deponent

तदोपरान्त सर्वसाधारण से सुझाव/आपत्ति हेतु 30 दिन की अवधि पूर्ण होने के उपरान्त निर्धारित अवधि में कोई भी सुझाव अथवा आपत्ति पब्लिक डोमेन <https://shamli.nic.in> पर अथवा कार्यालय जिलाधिकारी (खनन अनुभाग)शामली/जनसुनवाई समन्वित शिकायत निवारण प्रणाली, उत्तर प्रदेश के पोर्टल आदि के माध्यम से प्राप्त नहीं हुयी है।

नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के अधिसूचना दिनांक 15.01.2016, Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for sand Mining 2020 के साथ ही निर्गत Standard Operating Procedure (SOP) के अनुरूप है तथा जनपद शामली की पब्लिक डोमेन <https://shamli.nic.in> पर 30 दिन हेतु अपलोड होने के उपरान्त निर्धारित अवधि में कोई सुझाव अथवा आपत्ति प्राप्त नहीं के दृष्टिगत गठित समिति द्वारा सर्वसम्मति से नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट रिपोर्ट को अनुमोदन प्रदान किया गया।

उपरोक्तानुसार गठित Sub Divisional Committee (SDC) द्वारा जनपद शामली में बालू खनन के विद्यमान क्षेत्रों के साथ-साथ 01 नये खनन (निजी भूमि अल्पवधि) क्षेत्र को सम्मिलित करते हुये नवीन ड्राफ्ट जिला सर्वेक्षण रिपोर्ट को अन्तिम रूप देने हेतु SEAC के समक्ष प्रस्तुत किये जाने की संस्तुति प्रदान की गयी।



खान अधिकारी,
शामली।

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
शामली

अधिशारी अभियन्ता,
झेनेज खण्ड, शामली
(मुजफ्फरनगर)।

उपजिलाधिकारी,
कैराना।

उपजिलाधिकारी,
ऊन।

प्रभागीय निदेशक,
समाजिक वानिकी वन प्रभाग,
शामली।

अपर जिलाधिकारी वि०/रा०/
प्रभारी अधिकारी (खनन),
शामली।

कार्यालय जिलाधिकारी (खनन) शामली

सं० 6358/ख०वि०-2024

दिनांक 06-06-2024

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ
- 2- जिलाधिकारी, शामली।

अपर जिलाधिकारी वि०/रा०/
प्रभारी अधिकारी (खनन),
शामली।

Signature of Deponent

DISTRICT - SHAMLI

(UTTAR PRADESH)

SAND/MORRUM

REPLENISHMENT STUDY REPORT

(Resource Estimation)



YEAR - 2024

A handwritten signature in black ink, appearing to be a stylized letter 'Q' or similar.

R./I. T.I. Signature of Deponent

कार्यालय जिलाधिकारी (खनन अनुभाग) शामली।

संख्या:- 6205/ख0वि0-2023,

दिनांक 15-02-2024

-: आदेश :-

सचिव, उ0प्र0 शासन, भूतत्व एवं खनिकर्म अनुभाग, लखनऊ के पत्र सं0 1659/86-2023 दिनांक 17-05-2023 के निर्देशानुसार जिला सर्वेक्षण रिपोर्ट में Updation/Modification तथा Replenishment Study के परीक्षण हेतु अधोहस्ताक्षरी के आदेश दिनांक 07-07-2023 के क्रम में कार्यालय झाप दिनांक 20-07-2023 के द्वारा जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में निम्न समिति का गठन किया गया था।

- | | |
|---|----------------|
| 1- अपर जिलाधिकारी/प्रभारी अधिकारी (खनिज) | - अध्यक्ष |
| 2- अधिशासी अभियन्ता, सिंचाई विभाग, मुजफ्फरनगर | - सदस्य |
| 3- प्रभागीय वनाधिकारी, शामली | - सदस्य |
| 4- उपजिलाधिकारी, कैराना/ऊन | - सदस्य |
| 5- खान अधिकारी/खान निरीक्षक, शामली | - संयोजक सदस्य |

अतः दिनांक 20-07-2023 में गठित उपरोक्त समिति में SEIAA एवं SEAC की संयुक्त बैठक दिनांक 02-02-2024 में लिये गये निर्णय के क्रम में क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को सदस्य के रूप में सम्मिलित करते हुये निर्देशित किया जाता है कि SEAC द्वारा परीक्षण कर SEIAA से अनुमोदित कराये गये Standard Operating Procedure (SOP) का शतप्रतिशत अनुपालन सुनिश्चित किया जाये।

R.L.S.L.
15-2-24
(रविन्द्र सिंह)
जिलाधिकारी,
शामली।
R.L.S.L.

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित की सेवा में सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- प्रमुख सचिव, उ0प्र0 शासन, भूतत्व एवं खनिकर्म अनुभाग, लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
- 3- क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर।
- 4- उक्त समिति को अनुपालनार्थ प्रेषित।

R.L.S.L.
जिलाधिकारी,
शामली।
R.L.S.L.



R.L.T.I. Signature of Deponent

महत्वपूर्ण

संख्या- 1659 / 86-2023

प्रेषक,

डा० रोशन जैकब,
सचिव,
उ०प्र० शासन।

सेवा में,

समस्त जिलाधिकारी,
उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग

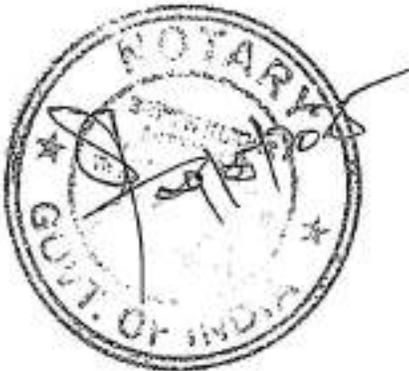
लखनऊ दिनांक: 17 मई, 2023

विषय:- जनपद में विद्यमान खनन क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी०एस०आर०
Update/Modification एवं खनन क्षेत्रों की Replenishment Study कराये जाने के
सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर अवगत कराना है कि Sustainable Sand Mining Mangement
Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के
अनुसार जनपद में उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका
प्रत्येक पाँच वर्ष पर Update/Modification किया जाना है। इसके साथ ही नदी तल स्थित
उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना
है। उक्त कार्य हेतु जनपद स्तर पर निम्नवत् प्रक्रिया अपनाई जायेगी:-

- (1) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट का (संलग्नक-1 के अनुसार)
Update/Modification करने हेतु विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों का चिन्हांकन
किया जायेगा।
- (2) जिलाधिकारी द्वारा विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों के डी०एस०आर० में
Update हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा
(सूची-संलग्नक-2)। भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० द्वारा RFP से एजेन्सी का
Empanelment तथा Rate Discovery भी की गयी है, जनपद उक्त का प्रयोग भी कर सकते
हैं। (संलग्नक-3)
- (3) जिला सर्वेक्षण रिपोर्ट के Update हेतु भुगतान जिला खनिज फाउण्डेशन न्यास
नियमावली, 2017 के नियम-17 (ब) के अनुसार डी०एम०एफ० निधि से किया जायेगा।
- (4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकॉर्डिनेट निर्धारित
किया जायेगा तथा क्षेत्र का कॉर्डिनेट एवं Route map दर्शाते हुए Enforcement and
Monitoring Guidelines for Sand Mining 2020 के संलग्नक-I से VII में सूचना तैयार कर
प्रस्तुत की जायेगी।
- (5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI
Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन
करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अधीन स्वयं के व्यय



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पर Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य करायेगा।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे।

(7) बिन्दु संख्या-5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या-6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं-6 के अनुसार गठित समिति द्वारा किया जायेगा।

(8) विधिकृत जिला सर्वेक्षण रिपोर्ट जनपदीय जिलाधिकारी द्वारा अनुमोदन हेतु निदेशालय को अग्रसारित किया जायेगा तथा जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा Mine Mitra Portal पर Real time में Update किया जायेगा।

(9) जिलाधिकारी द्वारा साप्ताहिक रूप से जिला सर्वेक्षण रिपोर्ट के Updation/ Modification की समीक्षा की जायेगी तथा अधिकतम तीन माह में इस कार्य को पूर्ण कर लिया जायेगा।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज के क्षेत्रों तथा नये क्षेत्रों के डी०एस०आर० में Updation/Modification एवं उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों के Replenishment Study हेतु उपरोक्तानुसार आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

(डा० रोशन जैकब)
सचिव।

संख्या एवं दिनांक: उपरोक्तानुसार।

- प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० को उनके पत्र संख्या-183/एम०-228/2017 खनन नीति(ix) के सन्दर्भ में।
 2. समस्त मण्डलायुक्त, उ०प्र०।
 3. समस्त ज्येष्ठ खान अधिकारी/खान अधिकारी/क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ०प्र०।



आज्ञा से,

(विपिन कुमार जैन)
विशेष सचिव।

Q

R.J.T.I. Signature of Applicant